

**Central Administrative Tribunal
Principal Bench**

OA No.4113/2014

New Delhi, this the 11th day of May, 2016

**Hon'ble Mr. Justice M.S. Sullar, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)**

W/SI Urmila Sharma, Age 50 years,
D/o Late Shri Raj Kishore,
B.No.2549-B (PIS No.28883342),
Presently posted at
P.S. Shahbad Dairy,
Outer District,
New Delhi.

...applicant

(By Advocate : Shri L.C. Rajput)

Versus

1. The Commissioner of Police,
Police Head Quarters,
M.S.O. Building, I.P. Estate,
New Delhi.
2. The Joint Commissioner of Police,
Northern Range,
PHQ, I.P. Estate,
New Delhi.

...respondents

(By Advocate : Ms. Harvinder Oberoi)

ORDER (ORAL)

Ms. Justice M.S. Sullar, Member (J) :-

During the course of arguments, learned counsel for respondents has raised a preliminary objection of plurality of cause of actions in one petition, which according to her is contrary to Rule 10 of the CAT (Procedure) Rules, 1987.

2. Faced with the situation, learned counsel for applicant seeks to withdraw the OA to enable the applicant to file fresh OA after segregating the cause of actions and reliefs.

3. Accordingly, the OA is dismissed as withdrawn with the aforesaid liberty, as prayed for. However, this would be subject to all just exceptions. No costs.

(V.N. Gaur)
Member (A)

(Justice M.S. Sullar)
Member (J)

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